

power stations under its control, generates 2490 MW power. Out of 31,000 employees, 13,000 are contract labourers. The ban on new recruitment and appointments on compassionate grounds have been in force from 1997 and 1999. At present, there are 7,000 vacancies. The contract labourers working from 1972 should have been regularised in a phased manner. The administration did not act accordingly. On 15.06.2008, the then hon. Minister of Coal convened a meeting comprising the administration and the labour unions. An agreement was reached that, firstly, 13,000 contract labourers should be made members in the Industrial Cooperative Society and their services should be regularised within a time span of five years; secondly, until the regularisation process started, equal work-equal wage policy should be adopted on par with regular employees; thirdly, all the Industrial Cooperative Society workers should be regularised; fourthly, the dependents of labourers would be given Rs. 5 lakhs as compensation in the event of sudden death on duty. Even after one year, no action has been initiated for the implementation of these things. On the directive of the General Secretary of the AIADMK and the former Chief Minister of Tamil Nadu, the affected labourers affiliated to the Anna Trade Union along with the other trade unions protested against the lethargic attitude of the administration in the form of fasting on 12.06.2009. I appeal to the Government through this House to impress upon the Management to take immediate measures to address the genuine grievances of the contract labourers of NLC.

**Concern over practising Doctors who have not registered with the
Medical Council of India**

श्री महेन्द्र मोहन (उत्तर प्रदेश) : महोदय, मैं सदन का ध्यान आम आदमी के जीवन से जुड़े एक अत्यन्त महत्वपूर्ण मुद्दे पर दिलाना चाहता हूँ। अभी हाल में दिल्ली की एक अदालत ने एक डॉक्टर की अग्रिम जमानत को नामंजूर किया है, जो बिना MCI के रजिस्ट्रेशन के दिल्ली के एक निजी अस्पताल में काम कर रहा था। इस डॉक्टर ने यूकेन से MBBS की शिक्षा हासिल की थी तथा नियम के अनुसार यूकेन से डिग्री प्राप्त करने वाले डॉक्टरों को Medical Council of India की स्क्रीनिंग परीक्षा पास करनी पड़ती है। यह डॉक्टर पांच बार MCI की परीक्षा में फेल हुआ था परन्तु फिर भी प्रैक्टिस कर रहा था। इस तरह के बहुत से डाक्टरों के पास MCI के Certificate नहीं हैं और ये निजी अस्पतालों में कार्यरत हैं। परन्तु इसके फलस्वरूप लाखों मरीजों की जान जोखिम में डालते हैं।

यहां पर जितना अपराध इन डॉक्टरों का है उससे अधिक उन अस्पतालों का है, जो इन डॉक्टरों को बिना कागजातों के जांचे अपने यहां रखते हैं और लोगों की जान खतरे में डालते हैं। अतः यह आवश्यक है कि सरकार इस विषय में कोई निगरानी व्यवस्था बनाए, जिससे MCI में अपंजीकृत डॉक्टर प्रैक्टिस न कर सके तथा अगर कोई अस्पताल या Nursing Home बिना MCI Certificate के उन डॉक्टरों को रखता है तो उस पर कड़ी कार्रवाई करनी चाहिए। धन्यवाद।

Demand to accord 'Telugu' the status of classical language

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, the Andhra Pradesh Government has requested the Union Government to accord Telugu coveted 'Classical Language' status similar to Sanskrit and Tamil. Andhra Government has pointed out that the most sensitive issue causing

heart-burning to over ten crores Telugus today is agonising delay in officially recognising Telugu a classical language. It has been pointed out that Telugu is the largest spoken language in the country, next only to Hindi. In addition, Telugu ranks among the oldest Dravidian languages. Telugu fully meets criteria mentioned in the Ministry of Home Affairs Notification dated 24.11.2005.

The State Government has pointed out that Telugu language is one of the oldest Dravidian languages. It has more than 1500 year long history. Renowned King Krishna Devaraya who ruled the South in the 15th century characterised Telugu as the best among Indian languages.

Sir, a unanimous Resolution adopted by Andhra Pradesh State Assembly seeking 'classical Language' status to Telugu was submitted to the Government of India.

Late Prime Minister Shrimati Indira Gandhi, on 9th April, 1981, declared that Telugu is one of the oldest languages and is spoken by a very large number of people.

So, all available records suggest that Telugu antiquity dates back to more than 200 years. Even going by the criteria given in official notification mentioned according Telugu the status of classical language is long over due. The Andhra Pradesh Government has requested several times to expedite the process of granting Telugu the status of classical language earlier. I, therefore, once again request the Government of India to take an early decision in this regard.

**Demand for investigation by a central agency into the alleged bogus
procurement of paddy in Chhattisgarh**

श्री मोती लाल वोरा (छत्तीसगढ़) : महोदय, छत्तीसगढ़ में पिछले वर्ष धान की अच्छी उपज हुई थी और तब मात्र 30 लाख टन की खरीद हुई थी। इस वर्ष जबकि कई जिले सूखे की चपेट में हैं, सरकार द्वारा लगभग 37 लाख टन धान की खरीद किया जाना स्वयं ही संदेह पैदा करता है।

छत्तीसगढ़ में इस बार धान की खरीद में बहुत बड़े स्तर पर अनियमितताएं हैं। फर्जी खरीद का यह आंकड़ा 10 लाख टन से भी अधिक का है। सरकार ने एक एकड़ में औसत 15 क्विंटल धान का उत्पादन तय किया है। धान बेचने वाले किसानों के पास जितनी खेती की जमीन है, उसमें होने वाले उत्पादन से कई गुना अधिक धान उससे खरीदा गया।

प्रदेश में लगभग 1500 सोसायटियों के माध्यम से धान की खरीद हुई है, जिनमें से अधिकांश ने फर्जी खरीद की है। जिन किसानों के पास जमीन नहीं है, उनसे इन सोसायटीज ने सौ क्विंटल और उससे अधिक धान खरीदा है और ऐसी सोसायटीज की संख्या दस हजार से भी ज्यादा होने का अनुमान है। एक किसान से धान खरीदा गया जिसका नाम है - बाजार, पिता का नाम शुक्रवार और किसान नं० एमसी 4500430101008, जो फर्जी है। यह एक उदाहरण है। अनुमान है कि धान की फर्जी खरीद में अरबों रुपये की अनियमितता हुई है।

मेरा सरकार से अनुरोध है कि पूरे प्रकरण की जांच किसी केन्द्रीय जांच एजेंसी से कराई जाए, ताकि दोषियों के विरुद्ध कार्यवाही की जा सके।